

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

MISCELLANEOUS APPLICATION Diary No(s). 21994/2022

(Arising out of impugned final judgment and order dated 31-08-2020 in C.A. No. No. 8625/2019 passed by the Supreme Court Of India)

JAIPUR VIDYUT VITRAN NIGAM LTD.

Petitioner(s)

VERSUS

ADANI POWER RAJASTHAN LTD.

Respondent(s)

9IA No. 98124/2022 - CLARIFICATION/DIRECTION; IA No. 108617/2022 -
CONDONATION OF DELAY IN FILING)

Date : 19-01-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) M/S. Chambers Of Kartik Seth, AOR
Mr. Dushyant Dave, Sr. Adv.
Mr. Kartik Seth, Adv.
Mr. Anshul Chowdhary, Adv.
Mr. Prashanth R. Dixit, Adv.
Ms. Arushi Rathore, Adv.
Mr. Abhishek Kandwal, Adv.
Mr. Amit Goyal, Adv.
Mr. Mahesh Bhati, Adv.
Mr. Saurabh Chaturvedi, Adv.

For Respondent(s) Dr. A.M. Singhvi, Sr. Adv.
Mr. Gourab Banerji, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Ms. Poonam Sengupta, Adv.
Mr. Arshit Anand, Adv.
Mr. Shashwat Singh, Adv.
Ms. Sakshi Kapoor, Adv.
Mr. Saunak Rajguru, Adv.
Mr. Sidharth Seem, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 23.01.2024 within the first five matters.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR